

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **Altop Ishichi Solutions and Projects Private Limited.**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Altop Ishichi Solutions and Projects Private Limited
2.	Date of incorporation of corporate debtor	22nd June 2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74120MH2012PTC232521
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office/ Factory: A-53, TTC INDUSTRIAL AREA, MIDC, MAHAPE, Thane, NAVI MUMBAI, Maharashtra, India, 400709
6.	Insolvency commencement date in respect of corporate debtor	Date of order: 6th June 2024 Date of Order Uploaded on NCLT website: 10th June 2024
7.	Estimated date of closure of insolvency resolution process	3rd December 2024 (180 Days) – As per Date of Order
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Prakash Dattatraya Naringrekar IBBI/IPA – 002/IP – N00270/2017 – 18/10783
9.	Address and e-mail of the interim resolution professional, as registered with the Board	503 – A, Blue Diamond CHS Ltd, Chincholi Bunder Link Road Junction, Malad (West), Mumbai – 400 064 Email: prakash03041956@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	G1 Ruby Industrial Estate, off new link Road, Chincholi Bunder, near Bank of Baroda, Malad (West), Mumbai-400064 Email: altop.cirp@gmail.com
11.	Last date for submission of claims	24th June 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) Not Applicable (as per information available with Interim Resolution Professional.)



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Altop Ishichi Solutions and Projects Private Limited** on **6th June 2024**. (Order Uploaded on NCLT website on **10th June 2024**.)

The creditors of **Altop Ishichi Solutions and Projects Private Limited.**, are hereby called upon to submit their claims with proof **on or before 24th June 2024** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claim with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as the authorized representative of the class in Form CA – **Not Applicable**.

Submission of false or misleading proofs of claim shall attract penalties.



Mr. Prakash Dattatraya Naringrekar

Interim Resolution Professional

Altop Ishichi Solutions and Projects Private Limited.

IBBI/IPA – 002/IP – N00270/2017 – 18/10783

Registered Address: 503 – A, Blue Diamond CHS Ltd, Chincholi Bunder Link Road Junction, Malad West, Mumbai – 400 064

Email: prakash03041956@gmail.com/ altop.cirp@gmail.com

Date: 11th June 2024

Place: Mumbai

Prakash Dattatraya Naringrekar
Insolvency Professional

Regd. No. IBBI/IPA-002/IP-N00270/2017-18/10783

503 A, Blue Diamond C.H.S. Ltd.,
Chincholi Bunder, Link Road Junction,
Malad - West, Mumbai - 400 064.

Varthana Finance Private Limited
Registered Office at: No. 5BC-110, Varasiddhi, 3rd Floor, Outer Ring Road, Service Road, 3rd Block, HRBR Layout, Kalyan Nagar, Bangalore-560043.
Website www.varthana.com, Email: care@varthana.com Phone: 080-68455777. Branch Office: 1st Floor, Jain Building, Aal Apartment, Behind RBL Bank, Ram Ganesh Gadkari Path, Lane No.1, Near Ghantali Mandir, Thane (west)-400602.
PUBLIC NOTICE TO WHOMSOEVER IT MAY CONCERN
This is to inform the General Public that following share certificate of Britannia Industries Limited, having its registered office at: 5 / 1 A Hungerford Street, Kolkata, West Bengal, 700017, registered in the name of: K M Mohanty (Deceased) bearing Folio No. K006843, has been lost by the registered holder.

POSSESSION NOTICE (for immovable property)
Whereas, The undersigned being the Authorized Officer of INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 13.09.2021 calling upon the Borrower(s) BHIMRAO D SHINDE AND JAISHREE BHIMRAO SHINDE to repay the amount mentioned in the Notice being Rs.22,99,525.04 (Rupees Twenty Two Lakhs Ninety Nine Thousand Five Hundred Twenty Five and Paise Four Only) against Loan Account No. HLLTHN00450771 as on 26.06.2021 and interest thereon within 60 days from the date of receipt of the said Notice.

PUBLIC NOTICE
Under instructions of my client, I am investigating title of (1) Nijarali Badruddin Vasa, (2) Sokali Badruddin Vasa, (3) Maharashtra Metal Works Pvt. Ltd., having its registered office at: Kshiji, 502/503, Veera Desai Road, New Azad Nagar Metro Station, Andheri (W), Mumbai 400058 and its factory at village Sarsan, Tal. Khalapur, Dist. Raigad, in respect of the properties referred to in Schedule hereunder written ("The Properties").
Public at large is hereby informed that my client intends to purchase Flat No.12, admeasuring 442 sq. feet, on the 03rd floor, in the society known as Laxmi Nivas Co-operative Housing Society Limited, situated at Plot No.20334, Shivaji Park, Pandurang Naik Marg, (Road No. 5) Mumbai - 400016 and lying and being on plot of land bearing Final Plot No. 45 T.P.S. of Mahim and C.S. No. 3/2047 of Mahim Division from SHRI. HEMANT CHANDRAKANT BASANKAR, owner of the Flat and also holding 05 (Five) fully paid-up shares of Rs.50/- (Rupees Fifty Only) each bearing the following share numbers from 46 to 50 (both inclusive) under Share Certificate No. 10 dated 30/09/1975 issued by Laxmi Nivas Co-operative Housing Society Limited.
All person(s) / firm / party / banks / financial institution having any claim or interest in the above said flat and shares or any part thereof by way of sale, development, gift, lease, leave and license, inheritance, exchange, mortgage, charge, lien, trust, possession, easement, attachment or otherwise howsoever are hereby required to make the same to the undersigned in writing with supporting documents at address Gopal Palav & Associates, Office No.1, Saraswati Mahal Compound, Junction of Ranade Road & Shivensha Bhavan Path, Dadar (West), Mumbai - 400028 within 14 days from the date of publication hereof, failing which, any claim(s) shall be considered as waived off / abandoned upon or surrendered.
Place: Mumbai Sd/- Sunny Rajk Date: 11/06/2024 Advocate Gopal Kulkarni

ICICI Bank Branch Office: ICICI Bank Towers, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051.
PUBLIC NOTICE - TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET
[See proviso to rule 9(6)]
Notice for Sale of Immovable Assets
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002 is hereby given to the public in general and in particular to the Mortgagor (s) and Guarantor(s) that the below described Immovable property(ies) (Secured Assets) mortgaged / charged to the ICICI Bank (Bank/Secured Creditor), physical possession of which has been taken by the Authorized Officer of the Bank, will be sold on "As is where is", "As is what is", "Whatever there is basis" and "Without any recourse basis" as per the brief particulars given in the Table hereunder. Offers are hereby invited from interested persons/participants, through e-auction in accordance with the terms and conditions mentioned herein below:

TABLE
Sr. No. Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Mortgagors Details of the Secured asset(s) with known encumbrances, if any Amount Outstanding Reserve Price Earnest Money Deposit Date and Time of Property Inspection Date & Time of E-Auction Bid Multiplier

The Mortgagors and Guarantors are given a last chance to repay the total outstanding dues as mentioned above together with further contractual interest thereon. The said dues are required to be paid on or before 15.06.2024 before 11:00 AM to redeem the Secured Assets, failing which, the Secured Assets will be sold as per the schedule mentioned above.
TERMS & CONDITIONS
1. The e-auction cum sale will strictly be on the terms as mentioned herein and will be conducted through ICICI Bank's approved URL Link: https://disposalhub.com under the supervision of the Authorized Officer. For any clarifications with regard to inspection, terms and conditions of the auction or submission of tenders, kindly contact Mr. Sampson Albert, Relationship Manager, ICICI Bank Limited at +91 90044 19145 or write at sampson.albert@icici.bank.in.
2. The E - Auction tender documents containing online e-Auction bid form, Declaration, General terms & conditions of online auction sale are available at "https://disposalhub.com".
3. EMD by way of Demand Draft favouring "ICICI Bank Limited", payable at Mumbai/Pune, Auction Registration cum Bid form and other KYC documents should be submitted at ICICI Bank Towers, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051, or ICICI Bank Limited, 9th Floor, Ferner Pride Galaxy, Near Sachin Baswani Chowk, Pune- 411 001 till July 12, 2024 by 05:00 PM. Auction Registration cum Bid forms received after the due date/time and without EMD/KYC documents shall be rejected summarily.
4. After submission of Bids/Offer/EMDs, bidders are not allowed to withdraw the Bid forms/EMD till completion of e-auction. The Authorized Officer has absolute right and discretion to accept or reject any bid or postpone the e auction without assigning any reason.
5. In case there is any discrepancy between the publication of sale notice in English & vernacular newspapers, then in such case the English newspaper will supersede the vernacular newspaper and it shall be considered as the final copy, thus removing the ambiguity.
Statutory 30 days Sale Notice under Rule 8(6) of the Rules
The Notice(s) including Guarantors and Mortgagors once again is/are hereby notified to pay the sum as mentioned above along with up to date interest and ancillary expenses before the date of e-auction, failing which the secured asset will be auctioned/sold and balance dues, if any will be recovered with interest and cost, if auction fails due to any reasons whatsoever, ICICI Bank would be at liberty to sell the above secured asset through private treaty or any other means without any further notice to the Noticee(s) including the Guarantors/ Mortgagors as per the provisions mandated under SARFAESI Act and the Rules thereunder.
Date: June 11, 2024 Place: Pune SD/- Authorized Officer ICICI Bank Limited

DESCRIPTION OF THE IMMOVABLE PROPERTY
FLAT NO 404, FOURTH FLOOR, LABDHI GARDENS, BUILDING HYACINTH, DAHIVALI, WAREDI, NERAL, RAIGARH, MAHARASHTRA - 410101.
Sd/-
Date : 05.06.2024 Authorised Officer
Place: RAIGARH INDIABULLS HOUSING FINANCE LIMITED

PUBLIC NOTICE
Notice is hereby given that AGM VIJAYLAXMI VENTURE LLP, a Limited Liability Partnership firm duly incorporated under the provisions of Limited Liability Partnership Act, 2008, having its registered office at 502, Inizio, Cardinal Gracious Road, Chakala, Andheri (East), Mumbai 400 099 ("AGM VIJAYLAXMI LLP"), is, inter alia entitled to (i) have an irrevocable rights developed the property more particularly described in First Schedule hereunder written ("Property") by virtue of the Agreement for Sale dated 5th November, 2019 duly registered before the Sub-Registrar of Assurances Andheri No.7 under Serial No. BDR18-13059-2019 dated 8th November, 2011 ("Agreement") made and executed between Mahal Dist East and Electric Private Limited ("Owner") [therein referred to as the Owner/Vendor] and AGM VIJAYLAXMI LLP (therein referred to as the Purchaser) and (ii) sale, transfer and/or otherwise deal with Office No.804, on 8th floor of the Building and two parking spaces in tower (collectively referred to as the "Premises") more particularly described in the Second Schedule hereunder written in the manner AGM VIJAYLAXMI LLP may deem fit and proper subject to rights and Owners Entitlement and Rehab Area reserved for the tenants/occupants.
Pursuant to the Agreement, AGM VIJAYLAXMI LLP has constructed a building known as "AT" ("Building") on the Property and obtained occupation certificate on 24th April 2024 from MCGM.
I, on the instruction of my clients, am investigating rights of AGM VIJAYLAXMI LLP to develop the Property and rights and entitlement of the AGM VIJAYLAXMI LLP to sale and transfer the Premises.
Any person/party, judicial, quasi-judicial authority, financial institution, bank having any kind of objection/claim otherwise of whatsoever nature in respect of the Property and/or Building and/or Premises or any part thereof and/or any other kind of claim of whatsoever nature in respect thereof by way of allotment, sale, exchange, lease, sub-lease, possession, assignment, mortgage, charge, lien, trust, inheritance, bequest, succession, gift, maintenance, easement, license or any arrangement or otherwise howsoever, should make the same known in writing along with certified copies of supporting documentary evidence, to the undersigned at the address and email id mentioned below within 14 (fourteen) days from the date of Publication hereof, failing which such right, title, benefit, interest, claim and/or demand, if any, shall be deemed to have been waived and/or abandoned and the transaction between AGM VIJAY LAXMI LLP and my clients in respect of the Premises will be completed.

THE FIRST SCHEDULE ABOVE REFERRED TO
All that piece or parcel of land or ground bearing Plot No.6 and 7 of Mahal Industrial Estate situate, lying and being at Mulgaon, Mahakali Caves Road, Andheri (East), in the Registration District and Sub District of Mumbai Suburban containing by admeasurement 2241 square meters (2160 square meters as per Property Card) or thereabouts bearing Survey No. 34 Part 1 and Survey No. 77 Part 1 and now bearing CTS No. 46/25 of Village Mulgaon, Taluka Vile Parle, M.S.D.
Office No. 804, on 8th floor, area admeasuring 108.60 square meters RERA carpet area, in the building known as "AT" constructed on the property described in the First Schedule mentioned hereinabove alongwith two Car Parking Spaces in Tower.
Dated this 11th day of June, 2024.
Krishna Tanna Associates Proprietor
Advocates and Solicitors (England and Wales)
Ground floor, Hareesh Icha, Plot No.10, Navayug Society, N S Road No. 4, Juhu Scheme, Vile Parle (West), Mumbai 400 056.
krishnatanna@tannaassociates.in, tannakrishna@gmail.com

THE SECOND SCHEDULE ABOVE REFERRED TO
Office No. 804, on 8th floor, area admeasuring 108.60 square meters RERA carpet area, in the building known as "AT" constructed on the property described in the First Schedule mentioned hereinabove alongwith two Car Parking Spaces in Tower.
Dated this 11th day of June, 2024.
Krishna Tanna Associates Proprietor
Advocates and Solicitors (England and Wales)
Ground floor, Hareesh Icha, Plot No.10, Navayug Society, N S Road No. 4, Juhu Scheme, Vile Parle (West), Mumbai 400 056.
krishnatanna@tannaassociates.in, tannakrishna@gmail.com

BEFORE THE HON'BLE DEBT RECOVERY TRIBUNAL-II,
MTRL BHAVAN, 3rd FLOOR, STRAND ROAD, APOLLO BANDAR, COLABA MARKET, COLABA, MUMBAI - 400 054.
ORIGINAL APPLICATION NO. 254 OF 2023.
Exh-12
ASREC (INDIA) LTD ...Applicant
Versus
SUBODH AMRUTLAL SANGHVI, Prop. Of M/s Riddhi Siddhi Iron & Steel, (Deceased) ...Defendants
Through his legal heirs a Ors.
SUMMONS

Whereas O.A. No. 254 of 2023 was listed before Hon'ble Presiding Officer on to 10/04/23. Whereas this Hon'ble Tribunal is pleased to issue summons/Notice on the said application under section 19(4) of the Act, (OA) filed against you for recovery of debts of 20,08,07,084.75/- (application along with copies of documents etc., annexed)
Whereas the service of summons could not be effected in ordinary manner and whereas the Application for substituted service has been allowed by this Hon'ble Tribunal.
In accordance with Sub-section (4) of Section 19 of the Act you the defendants are directed as under-
(i) To show cause within 30 (thirty) days of the service of summons as to why relief prayed for should not be granted.
(ii) To disclose particulars of properties or assets other than properties and asset specified by the applicant under Serial Number 3A of the Original Application, pending hearing and disposal of the application for attachment of the properties.
(iii) You are restrained from dealing with or disposing if secured assets of such other assets and properties disclosed under Serial No. 3A of the Original Application, pending hearing and disposal of the application for attachment of the properties.
(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other asset and properties specified or disclosed under Serial No. 3A of the original application without the prior approval of the Tribunal.
(v) You shall be liable to account for the sale proceeds realised by sale of secured asset or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with bank of financial institutions holding security interest over such assets.
You are also directed to file written statement with a copy thereof furnished to the applicant and to appear before DRT-II on 15/07/24 11:00 a.m. failing which the application shall be heard and decided in your absence.
Given under my hand and the seal of this Tribunal on this 6th day of May 2024
Registrar DRT - II, Mumbai

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Entities) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF Altop Ishchi Solutions and Projects Private Limited.
RELEVANT PARTICULARS
1. Name of corporate debtor Altop Ishchi Solutions and Projects Private Limited
2. Date of incorporation of corporate debtor 22nd June 2012
3. Authority under which corporate debtor is incorporated/ registered Registrar of Companies, Mumbai
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor U74120MH2012PTC232521
5. Address of the registered office and principal office (if any) of corporate debtor Registered office/ Factory: A-53, TTC INDUSTRIAL AREA, MIDC, Mahape, Thane, Navi Mumbai, Maharashtra, India, 400709
6. Insolvency commencement date in respect of corporate debtor Date of order: 6th June 2024 Date of Order Uploaded on NCLT website: 10th June 2024
7. Estimated date of closure of insolvency resolution process 3rd December 2024 (180 Days) - As per Date of Order
8. Name and registration number of the insolvency professional acting as interim resolution professional Mr. Prakash Dattatraya Naringrekar (IBBI/IPA - 002/1P - N00270117 - 18/10783)
9. Address and e-mail of the interim resolution professional, as registered with the Board 503 - A, Blue Diamond CHS Ltd, Chincholi Bunder Link Road Junction, Malad (West), Mumbai - 400 064 Email: prakash03041956@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional G1 Rubi Industrial Estate, off new link Road, Chincholi Bunder, near Bank of Baroda, Malad (West), Mumbai - 400064 Email: atlop.cirp@gmail.com
11. Last date for submission of claims 24th June 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at: (a) https://ibbi.gov.in/en/home/downloads (b) Not Applicable (as per information available with Interim Resolution Professional.)
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Altop Ishchi Solutions and Projects Private Limited on 6th June 2024. (Order Uploaded on NCLT website on 10th June 2024).
The creditors of Altop Ishchi Solutions and Projects Private Limited, are hereby called upon to submit their claims with proof on or before 24th June 2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as the authorized representative of the class in Form CA - Not Applicable.
Submission of false or misleading proofs of claim shall attract penalties.
Date: 11.06.2024 Mr. Prakash Dattatraya Naringrekar
Place: Mumbai Interim Resolution Professional
Alttop Ishchi Solutions and Projects Private Limited.
IBBI/IPA - 002/1P - N00270117 - 18/10783
Registered Address: 503 - A, Blue Diamond CHS Ltd, Chincholi Bunder Link Road Junction, Malad (West), Mumbai - 400 064
Chincholi Bunder Link Road Junction, Malad (West), Mumbai - 400 064
Email: prakash03041956@gmail.com / atlop.cirp@gmail.com

SVC CO-OPERATIVE BANK LTD. (Multi-State Scheduled Bank)
LEGAL & RECOVERY DEPARTMENT
SVC TOWER, JAWAHARLAL NEHRU ROAD, VAKOLA, SANTACRUZ EAST, MUMBAI: 400 055. Tel No: 71999982/928/970/986/975.
POSSESSION NOTICE

WHEREAS the undersigned being the Authorized Officer of SVC Co-operative Bank Limited earlier known as The Shamrao Vitthal Co-operative Bank Ltd., under the Securitization & Reconstruction of Financial Assets and enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 23.01.2024 under Section 13 (2) of the said Act, calling upon the Borrower/Mortgagor/Guarantor, 1. M/s. Novatech Projects (India) Pvt. Ltd. erstwhile M/s. Novatech Process Equipments Pvt Ltd. (Principal Borrower/Mortgagor) having its Registered Office at: 601, 6th Floor, Balaji Infotech, Plot No. A/278 Road, No. 16/A, Wagle Industrial Estate, Thane West - 400 604 And / Or Plot No. W-84, Plot No. W-85 Plot No. W-96, Additional Amernath Industrial Estate, Village - Jambhivali, Taluka - Ulhasnagar, Thane - 421 506 And / Or Plot No. A-40, Talaja Industrial Area, Village - Pendar, Taluka - Panvel and District - Raigad - 410 208 And / Or Barrackpur, Kalyani Express Highway, Village - Naihathi, P.O. Mandar, Kankinara, Dist - North 24 Paraganas, Kolkata, West Bengal - 743 126 And / Or Village - Nischintapur, street-Bhadralata, Dist - Paschim, Medinipur, West Bengal - 721 129. 2. Mr. Sukumar Ghosh (Director/Guarantor/Mortgagor), Flat No. 903, 9th Floor, A-Wing, Building No. 3, Siddhachal Phase VII/1 Co-operative Housing Society Ltd., Off. Pokhran Road No. 2, Village - Majiwade, Taluka and District Thane - 400 610. And / Or Flat No. 601, 6th Floor, Building No. 1, Puspamangal Complex, Panchpakhandi, adjacent to Babusheeth's Petrol Pump, Lal Bahadur Shastri Marg, Thane (West), Thane - 400 601 And / Or Flat No. 17/103, Phase III, Siddhachal Complex, Off. Pokhran Road No. 2, Village Majiwade, Taluka and District Thane - 400 610. 3. Mr. Soumadeep Ghosh (Director/Guarantor/Mortgagor), Flat No. 1003, 10th Floor, A-Wing, Building No. 3, Siddhachal Phase VII/1 Co-operative Housing Society Ltd., Off. Pokhran Road No. 2, Village - Majiwade, Taluka and District Thane - 400 610 And / Or 302, Godavari Sangam Gardens Tantigera, Medinipur - 721 102. 4. Mr. Rajdeev Sukumar Ghosh (Director/Guarantor/Mortgagor), Flat No. 903, 9th Floor, A-Wing, Building No. 3, Siddhachal Phase VII/1 Co-operative Housing Society Ltd., Off. Pokhran Road No. 2, Village - Majiwade, Taluka and District Thane - 400 610 And / Or Flat No. 1003, 10th Floor, A-Wing, Building No. 3, Siddhachal Phase VII/1 Co-operative Housing Society Ltd., Off. Pokhran Road No. 2, Village - Majiwade, Taluka and District Thane - 400 610 And / Or Flat No. 1003, 10th Floor, A-Wing, Building No. 3, Siddhachal Phase VII/1 Co-operative Housing Society Ltd., Off. Pokhran Road No. 2, Village - Majiwade, Taluka and District Thane - 400 610 And / Or Flat No. 601, 6th Floor, Building No. 1, Puspamangal Complex, Panchpakhandi, adjacent to Babusheeth's Petrol Pump, Lal Bahadur Shastri Marg, Thane (West), Thane - 400 601. 6. M/s. Dorv Process Equipments Pvt. Ltd. (Corporate Guarantor) Flat No.601, Building No. 1, Puspamangal Complex, Manar Pada, Old Agra Road, Thane (West) - 400 601 And / Or Plot No. A-40, Talaja Industrial Area, Village - Pendar, Taluka - Panvel and District - Raigad - 410 208 And / Or Shop No.7, Ground Floor, Yashwanth CHSL, Near Swimming Pool, Manisha Nagar, Kalwa, Thane - 400 605 to repay the amount mentioned in the said Notice being Rs. 21,19,37,655.80 (Rupees Twenty One Crores Nineteen Lakhs Thirty Seven Thousand Six Hundred Fifty Five & Paise Eighty Only) as on 31.12.2023 together with further interest from 31.12.2023 besides the liability that may arise on account of devolvement of the LCs plus legal and other incidental expenses incurred thereon till the date of closure, within 60 days of receipt of this notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower/Mortgagor/Guarantor and the public in general that, the undersigned Authorized Officer of SVC Co-operative Bank Ltd., has taken SYMBOLIC POSSESSION of the properties described herein below in exercise of powers conferred on her under Section 13 (4) of Section 13 of the Act read with the Rule 8 of the Security Interest Enforcement Rules, 2002 on this 06.06.2024.
The Borrower / Mortgagor / Guarantor in particular and the public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of SVC Co-operative Bank Limited., earlier known as The Shamrao Vitthal Co-operative Bank Ltd. for an amount of Rs. 21,19,37,655.80 (Rupees Twenty One Crores Nineteen Lakhs Thirty Seven Thousand Six Hundred Fifty Five & Paise Eighty Only) as on 31.12.2023 together with further interest from 31.12.2023 besides the liability that may arise on account of devolvement of the LCs plus legal and other incidental expenses till the date of entire payment.
The Borrower's/Guarantor's/Mortgagor's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE PROPERTIES MORTGAGED IN FAVOUR OF SVC CONSORTIUM SVC BANK, BANK OF BARODA (DENA BANK), STANDARD CHARTERED BANK & AXIS BANK
1. All that piece and parcel of land being property admeasuring
Sr No. Particulars Sr No. Particulars
1 Danga43 Decimals in R.S. Dag.No.1161, corresponding to L.R. Dag.No. 2245
2 Sali 38 Decimals in R. S. Dag No. 1162, corresponding to L. R. Dag No. 2244
3 Sali 36 Decimals in R. S. Dag No. 1166, corresponding to L. R. Dag No. 2235
4 Sali 30 Decimals in R. S. Dag No. 1169, corresponding to L. R. Dag No. 2258
5 Sali 15 Decimals in R. S. Dag No. 1170, corresponding to L. R. Dag No. 2257/3178
6 Sali 7 Decimals in R. S. Dag No. 1172, corresponding to L. R. Dag No. 2256
7 Bastu 19 Decimals in R. S. Dag No. 1177, corresponding to L. R. Dag No. 2254
8 Bastu 19 Decimals in R. S. Dag No. 1177, corresponding to L. R. Dag No. 2254
9 11 Pukur Par. 80.50 Decimals out of 02 Acres 61 Decimals in R. S. Dag No. 1182, corresponding to L. R. Dag No. 2233. I.e. Total 04 Acres 07 Decimals, alongwith 100sq. ft. tile shaded structure and also building structures standing thereon alongwith all rights of easements and other appurtenances thereto the property is under Bhatpara Municipality Ward No. 32, District North 24 Paraganas, A.D.S.R.O. at Naihathi, Habali Sahar Paraganas under Mouza Madrali the property under the direct interest of West Bengal Government as a Rayat over the property having right of possession and interest under J.L. No. 2, Re. Su. No. 14, touzi no. 1193, owned by Mr. Sukumar Ghosh a/w machinery.

2. District- Paschim Medinipur within under P. S. Salboni, Mouza- Nischintapur, West Bengal-721129, J. L. No. 516, R. S. Khatian No. 55, L. R. Khatian No. 55:
Sr No. Plot No. Area Sr No. Plot No. Area
1 R. S. & L. R. Plot No. 3 0.2300 acre 2 R. S. & L. R. Plot No. 50/94 1.4700 acre
Total 1.7000 acre
District- Paschim Medinipur within under P. S. Salboni, Mouza- Nischintapur, West Bengal-721129, J. L. No. 516, R. S. Khatian No. 4, 28, L. R. Khatian No. 52:
Sr No. Plot No. Area Sr No. Plot No. Area Sr No. Plot No. Area
1 R. S. & L. R. Plot No. 5 0.0500 acre 2 R. S. & L. R. Plot No. 6 0.1200 acre 3 R. S. & L. R. Plot No. 7 0.2500 acre
4 R. S. & L. R. Plot No. 8 0.1000 acre 5 R. S. & L. R. Plot No. 9 0.0100 acre 6 R. S. & L. R. Plot No. 12 0.1600 acre
7 R. S. & L. R. Plot No. 14 0.0100 acre 8 R. S. & L. R. Plot No. 15 0.0100 acre 9 R. S. & L. R. Plot No. 19 0.1200 acre
10 R. S. & L. R. Plot No. 20 0.1200 acre 11 R. S. & L. R. Plot No. 22 0.0700 acre 12 R. S. & L. R. Plot No. 23 0.1500 acre
13 R. S. & L. R. Plot No. 27 0.1000 acre 14 R. S. & L. R. Plot No. 33 0.0800 acre 15 R. S. & L. R. Plot No. 42 0.0100 acre
16 R. S. & L. R. Plot No. 3/87 0.1000 acre 17 R. S. & L. R. Plot No. 50/88 0.0800 acre 18 R. S. & L. R. Plot No. 27/91 0.0900 acre
19 R. S. & L. R. Plot No. 37/92 0.0500 acre 20 R. S. & L. R. Plot No. 50/95 0.3000 acre 21 R. S. & L. R. Plot No. 50/96 0.2800 acre
22 R. S. & L. R. Plot No. 50/97 0.0500 acre 23 R. S. & L. R. Plot No. 50/100 0.1200 acre
Total 2.4800 acre

District- Paschim Medinipur within under P. S. Salboni, Mouza- Nischintapur, West Bengal, J. L. No. 516, R. S. Khatian No. 4, 28, 29, L. R. Khatian No. 48:
Sr No. Plot No. Area Sr No. Plot No. Area Sr No. Plot No. Area
1 R. S. & L. R. Plot No. 4 0.0100 acre 2 R. S. & L. R. Plot No. 10 0.0100 acre 3 R. S. & L. R. Plot No. 11 0.1300 acre
4 R. S. & L. R. Plot No. 13 0.0100 acre 5 R. S. & L. R. Plot No. 16 0.1200 acre 6 R. S. & L. R. Plot No. 17 0.0200 acre
7 R. S. & L. R. Plot No. 18 0.0100 acre 8 R. S. & L. R. Plot No. 21 0.0200 acre 9 R. S. & L. R. Plot No. 24 0.0200 acre
10 R. S. & L. R. Plot No. 25 0.0200 acre 11 R. S. & L. R. Plot No. 26 0.0700 acre 12 R. S. & L. R. Plot No. 28 0.0200 acre
13 R. S. & L. R. Plot No. 29 0.0200 acre 14 R. S. & L. R. Plot No. 30 0.0300 acre 15 R. S. & L. R. Plot No. 31 0.0100 acre
16 R. S. & L. R. Plot No. 32 0.0200 acre 17 R. S. & L. R. Plot No. 34 0.0300 acre 18 R. S. & L. R. Plot No. 35 0.0500 acre
19 R. S. & L. R. Plot No. 36 0.0200 acre 20 R. S. & L. R. Plot No. 37 0.0500 acre 21 R. S. & L. R. Plot No. 39 0.0300 acre
22 R. S. & L. R. Plot No. 40 0.0400 acre 23 R. S. & L. R. Plot No. 41 0.1100 acre 24 R. S. & L. R. Plot No. 43 0.0400 acre
25 R. S. & L. R. Plot No. 44 0.0700 acre 26 R. S. & L. R. Plot No. 45 0.0400 acre 27 R. S. & L. R. Plot No. 46 0.0400 acre
28 R. S. & L. R. Plot No. 47 0.3200 acre 29 R. S. & L. R. Plot No. 48 0.0400 acre 30 R. S. & L. R. Plot No. 50/101 0.2500 acre
Total 1.8700 acre
District- Paschim Medinipur within under P. S. Salboni, Mouza- Nischintapur, West Bengal, J. L. No. 516, R. S. Khatian No. 29, L. R. Khatian No. 50/1:
Sr No. Plot No. Area Sr No. Plot No. Area Sr No. Plot No. Area
1 R. S. & L. R. Plot No. 38 0.0800 acre 2 R. S. & L. R. Plot No. 49 0.0700 acre 3 R. S. & L. R. Plot No. 50/98 0.3600 acre
4 R. S. & L. R. Plot No. 50/99 0.1900 acre
Total 0.7000 acre

Total area: 6.7500 acres along with structures/building/factory shed constructed to be constructed thereon owned by M/s. Novatech Projects (India) Pvt.Ltd/a/w machinery. Ms. Megha S. Majgaonkar Chief Manager (Officiating) & Authorized Officer
Date: 06/06/2024 Place: West Bengal

